

Allu Arjun granted bail in 'Pushpa 2' theater stampede case

<https://www.newsbytesapp.com/news/entertainment/pushpa-2-theater-stampede-case-allu-arjun-granted-bail/story>

By Tanvi Gupta Jan 03, 2025 06:08 pm What's the story

Allu Arjun was granted regular bail by a local court in Hyderabad on Friday in the Sandhya Theatre stampede case.

The court has ordered Arjun to provide two sureties of ₹50,000 each as part of the bail conditions.

The stampede, which took place during the premiere of Pushpa 2 on December 4, resulted in the death of a woman named Revathi and left her nine-year-old son severely injured.

Arjun's arrest and interim bail details

The actor was arrested on December 13 and granted four weeks of interim bail the same day on a ₹50,000 bond.

A case was registered against the 42-year-old superstar, his security team, and the theater management under various sections of the Bharatiya Nyaya Sanhita (BNS) at Chikkadpally police station based on a complaint by Revathi's family.

Injured child's recovery and financial aid announcement

On December 24, Bhaskar, the father of the injured child Sri Teja, revealed that his son had begun to respond after 20 days of critical care.

He thanked Arjun and the Telangana government for their support during this difficult time.

The next day, Allu Aravind, film producer and Arjun's father, announced a ₹2 crore financial aid package for Teja and his family.

NHRC called for inquiry into theater stampede allegations

The National Human Rights Commission (NHRC) has sought a senior police officer's inquiry into the allegations in the stampede case.

The complainant alleged that a woman died due to a "lathi charge" by Chikkadpally police accompanying Arjun during Pushpa 2's promotional event.

The NHRC directed, "Let a copy of the complaint be transmitted to the Commissioner of Police, Hyderabad, to have the allegations inquired by a senior rank police officer."

Meanwhile, Boney Kapoor defended Arjun amid the controversy

Despite being granted interim bail, Arjun spent a night in Chanchalguda prison.

Recently, film producer Boney Kapoor came to Arjun's defense and expressed his dismay at the situation, drawing parallels to the overwhelming fan frenzy often seen in South Indian cinema.

"Ticket rates are inflated on the first two days or at least the first day for extra shows. That is why this situation has arisen where, unnecessarily, Allu Arjun was dragged and blamed for the death of a fan."

Allu Arjun s bail hearing for Pushpa 2 stampede tragedy scheduled for today

<https://timesofindia.indiatimes.com/entertainment/telugu/movies/news/allu-arjuns-bail-hearing-for-pushpa-2-stampede-tragedy-scheduled-for-today/articleshow/116911205.cms>

<https://www.moneycontrol.com/entertainment/court-to-decide-allu-arjun-s-bail-plea-in-connection-with-fatal-pushpa-2-stampede-article-12902938.html>

https://hauterrfly.com/entertainment/allu-arjun-stampede-row-hyderabad-court-declare-verdict-against-pushpa-2-actor/#google_vignette

| Jan 3, 2025, 02.42 PM IST

'Pushpa' star Allu Arjun's bail hearing in connection to the stampede incident at the Sandhya Theatre is set for January 3, 2025, at the Nampally court in Hyderabad. This hearing follows a chaotic event during the premiere of 'Pushpa 2: The Rule' on December 4, where a massive crowd gathered to see the actor, leading to a stampede that resulted in the death of 35-year-old Revathi and serious injuries to her eight-year-old son.

Arjun was arrested on December 13 and granted interim bail the same day by the Telangana High Court, which allowed him four weeks of temporary release. He faces charges alongside his security team and the theatre management under various sections of Indian law based on a complaint from Revathi's family

'Pushpa' star Allu Arjun's new look coming soon?

The National Human Rights Commission (NHRC) has called for an inquiry into the incident, particularly focusing on allegations that police used excessive force during the event. The complainant has accused police officers of resorting to a lathi charge that contributed to the chaos and subsequent injuries.

The incident has raised significant concerns regarding crowd management and safety at film events. Following the stampede, Bhaskar, the father of the injured child, expressed gratitude towards Allu Arjun and the Telangana government for their support, noting that his son had begun to respond after weeks of critical care. Additionally, Allu Aravind, Arjun's father and a prominent film producer, announced financial assistance of Rs 2 crores for the injured child and his family.

Allu Arjun-Sandhya Theatre Case: Is Brand Hyderabad's Image Taking a Beating?

<https://www.sakshipost.com/news/teLANGANA/allu-arjun-sandhya-theatre-case-brand-hyderabad-s-image-taking-beating-364525>

Jan 03, 2025, 12:39 IST

There's a popular saying: "A lie travels around the world before the truth emerges." This aptly describes the situation involving Allu Arjun in the Sandhya Theatre incident. Misinformation and half-truths about his alleged involvement spread like wildfire, while the actual facts are only now coming to light. As the dust begins to settle, voices from across the industry—from Tollywood to Bollywood—are beginning to speak out.

Andhra Pradesh Deputy Chief Minister Pawan Kalyan responded, stating that it was inappropriate to single out Allu Arjun for blame. He criticized attempts to portray the actor as guilty without evidence and warned against unfairly targeting an individual. Bollywood producer Boney Kapoor echoed similar sentiments, pointing out that Allu Arjun was being harassed over an incident he had no direct involvement in, merely because he is a prominent face in the industry. Andhra Pradesh tourism guide

In a significant development, the National Human Rights Commission (NHRC) has stepped in, issuing notices to the Telangana Director General of Police (DGP) and the City Commissioner. The NHRC questioned the police's failure and expressed anger over their handling of the situation, particularly the lathi charge. They demanded detailed explanations within four weeks, potentially exposing lapses in law enforcement. A petition by a senior advocate triggered these notices, which could spell trouble for the police involved.

These developments are now countering the smear campaign that sought to malign Allu Arjun's image. However, this controversy raises a larger issue—damage to Hyderabad's reputation as a burgeoning global entertainment capital. Critics argue that such incidents tarnish the city's image, which aspires to be a hub for the film industry. They suggest that excessive focus on a single celebrity, particularly in cases where their involvement is tenuous, risks overshadowing the city's ambitions.

Within Tollywood, the fallout has stirred unrest. Many are questioning the fairness of attempts to drag Allu Arjun into the controversy despite his lack of direct involvement. Observers believe these actions are not only detrimental to individual reputations but also harmful to the city's future as a creative powerhouse. The ongoing developments underline the need for systemic reforms to ensure such episodes are handled with greater responsibility and fairness.

Below standard conditions in shelter homes need urgent redressal: NHRC

<https://www.thehansindia.com/news/national/below-standard-conditions-in-shelter-homes-need-urgent-redressal-nhrc-934484>

The Hans India Hans News Service | 3 Jan 2025 10:42 AM IST

New Delhi: The National Human Rights Commission (NHRC) on Thursday brought the spotlight on the plight of shelter homes in the capital and the below standard conditions there, demanding that the city administration takes swift measures to address the same.

In a letter to Delhi Chief Secretary, NHRC member Priyanka Kanoongo highlighted the sub-human conditions existing in these shelter homes, as a NHRC team found out in its recent inspections and asked the administration to ensure that people living here get the right to live with basic dignity.

He drew the attention of Chief Secretary towards poor sanitation, poor hygiene, lack of basic amenities and overcrowded shelters with inadequate number of bathrooms and toilets. In the three-page letter, he shared the alarming situation in city's three shelter homes namely Roshanara road (Sabzi Mandi) operated by Jyoti Sewa Sansathan, shelter home I at Urdu Park and shelter Home II (near Jama Masjid), both operated by Sofia society. "The conditions at these shelters are deeply concerning and require urgent intervention," he said.

"The shelter home at Roshanara road has just 3 bathrooms and 4 toilets, for 40 inmates. The Shelter Home at Urdu Park has only three functional washrooms, which contributed to unhygienic conditions. There is lack of blankets for the inmates. It has been infested with rats, raising concerns about safety and hygiene, particularly for women and children," he wrote in the letter.

"In shelter Home II at Jama Masjid, the shelter home facility has 3 bathrooms and 8 operational toilets to accommodate 250 inmates," he said. "The conditions in these shelter homes far below acceptable standards and are causing significant distress to the inmates, who are among the most vulnerable members of society," he pointed out. NHRC member Priyanka Kanoongo has also sought an Action Taken Report on the same, within seven days. A day ago, the NHRC also wrote to Delhi Urban Shelter Improvement Board (DUSIB) CEO, raising alarm bells over alleged encroachment in the Urdu Park near Jama Masjid area and demanded that the body cracks whip against the defaulters and violators.

Human Rights Commission Issues Notice on Sandhya Theatre Incident

<https://www.thehansindia.com/telangana/human-rights-commission-issues-notice-on-sandhya-theatre-incident-934502>

Kausalya Rachavelpula Hans News Service | 3 Jan 2025 11:27 AM IST

The National Human Rights Commission (NHRC) has issued notices to the Director General of Police (DGP) and Hyderabad Commissioner of Police (CP) regarding the stampede at Sandhya Theatre, demanding a detailed report on the incident.

The notice follows a complaint filed by advocate Rama Rao, alleging that the police's lathi charge led to the death of a woman named Revathi. The NHRC has expressed grave concern over the incident and has called for an inquiry by a senior-ranking police officer to ascertain the facts.

In its directive, the NHRC has ordered the authorities to submit a comprehensive report on the lathi charge and the subsequent events within four weeks. The Commission's move comes amidst public outrage and demands for accountability over the tragic incident.

Modi govt should be asked hard questions on Christian minorities: TMC's Derek O'Brien

<https://www.thehindu.com/news/national/modi-govt-should-be-asked-hard-questions-on-christian-minorities-tmcs-derek-obrien/article69056762.ece>

In a blogpost on Friday, Mr. O'Brien said voices were coming up from the Christian community that should be raised to the Union government

Published - January 03, 2025 12:32 pm IST - New Delhi

TMC leader Derek O'Brien on Friday (January 3, 2025) said the Narendra Modi government must be asked "hard questions" about the Christian community, including why the FCRA had been "weaponised" and the people of Manipur "ignored".

He also sought to corner the church on the issue, days after Prime Minister Modi attended a Christmas celebration hosted by the Catholic Bishops' Conference of India (CBCI) in Delhi.

In a blogpost on Friday, Mr. O'Brien said voices were coming up from the Christian community that should be raised to the Union government.

"These are the hard questions that must be asked of the Prime Minister of India, Narendra Modi. Many Christmases have gone by, now answers have to be demanded," said the Trinamool Congress (TMC) leader in the Rajya Sabha.

"Why did you attempt to turn Christmas Day into 'Good Governance Day'? Why are you weaponising the Foreign Contribution [Regulation] Act [FCRA] to specifically target institutions run by the Christian community?" Mr. O'Brien asked.

"Why have you totally ignored the people of Manipur? Why are you encouraging and passing anti-conversion laws that violate fundamental rights under Article(s) 14, 15 and 25 of the Constitution? Arunachal Pradesh, Chhattisgarh, Gujarat, Haryana, Himachal Pradesh, Madhya Pradesh, Uttar Pradesh, Odisha, Uttarakhand, Rajasthan".

Mr. O'Brien also asked why the government was pushing the Waqf bill and "playing minority versus minority", especially in Kerala.

"Why don't you ever say a word condemning hate speeches and crude communal slurs?" he further questioned.

The TMC leader alleged that attacks on institutions run by minorities were on the rise and asked why incidents of violence against Christians were increasing.

"Why did India's **National Human Rights Commission** lose its United Nations accreditation twice since 2014? Do you remember Father Stan Swamy? Sipper? Straw? Death?" he added.

Mr. Swamy, an 84-year-old tribal rights activist and Jesuit priest, died in custody in July 2021 from cardiac arrest after contracting COVID-19.

He was arrested in October 2020 under the Unlawful Activities (Prevention) Act (UAPA) and spent eight months in a Mumbai prison. He was denied bail on medical grounds several times.

"In my two decades in public life, including three terms in Parliament, I have written columns on a range of subjects but never one on the church in India. This is a first. It needed to be written. More silence on the subject would make me complicit," Mr. O'Brien said.

Mr. Modi had attended a celebration hosted by the CBCI in the national capital ahead of Christmas. Earlier in December, several Christian MPs, in a meeting with the organisation, had raised concerns over the state of affairs concerning minorities.

Mr. O'Brien said several issues were raised by the Christian MPs at the meeting called by the CBCI, during which they urged the church body to "stop photo-ops".

"The Christian leadership should take a stand to call out those who are not protecting the Constitution," the TMC leader added.

NHRC Issues notice to Telangana DGP and Hyderabad Police commissioner over sandhya theater stampede incident

<https://www.peepingmoon.com/entertainment-news/news/79402/NHRC-Issues-notice-to-Telangana-DGP-and-Hyderabad-Police-commissioner-over-sandhya-theater-stampede-incident.html>

By Team PeepingMoon on January 03, 2025 12:08:13 PM

Every day something new is coming out regarding the stampede incident at Sandhya Theater, and now the National Human Rights Commission (NHRC) has taken a new turn in this matter.

According to reports, the National Human Rights Commission has issued a notice to the DGP of Telangana and the Hyderabad Police Commissioner. In this notice, they have been directed to submit a detailed action report (ATR) within four weeks on the stampede incident that took place on December 4 at Sandhya 70 mm Theater. This notice has been issued after a complaint made by Advocate Rama Rao Imani. It is alleged that the police had lathicharged in this case. On this, ATR has been sought regarding the lathicharge of the police. A woman died in the stampede during the show of the film 'Pushpa 2' on December 4, while her son suffered serious injuries.

Actor Allu Arjun also put forth his point in this incident and held a press conference. Actor Allu Arjun had to spend a night in jail after being arrested in this case, but he later got bail. He was also questioned. After his arrest on December 13, incidents of vandalism were also reported in his Jubilee Hills house, which further heated up the matter. Meanwhile, Hyderabad Police has also sent him a summons. Politics has also heated up over this matter and many controversies have arisen. Now NHRC has taken serious notice of this matter and has taken steps towards action.

NHRC member writes to chief secretary over 'lack of safety, hygiene' at night shelters

<https://timesofindia.indiatimes.com/india/nhrc-member-writes-to-chief-secretary-over-lack-of-safety-hygiene-at-night-shelters/articleshow/116911578.cms>

TNN | Jan 3, 2025, 02.55 PM IST

NEW DELHI: In Delhi's bitter cold, the homeless continue to suffer as they struggle to find dignity, safety and respite from the brutal weather according to findings from a surprise visit to some night shelters in the heart of the city by members of the National Human Rights Commission. Based on the findings from the visit on December 30, NHRC member Priyank Kanoongo on Wednesday shot off a letter to the chief secretary of Delhi calling for urgent measures and an action taken report within seven days. He sought urgent action citing the 'Right to Life' under Article 21 of the Constitution. Earlier on Tuesday, NHRC had shared posts on its official handle on X with photos from the inspections carried out by members Kanoongo and Vijaya Bharti Sayani. The photos reflected the poor state of affairs in shelters at Urdu Park, near Jama Masjid, Roshanara Road (Sabzi Mandi), and Kashmere Gate. At some of these shelters inmates apparently raised concerns about inadequate bedding, poor sanitation, drainage problems and even rats posing a health hazard.

In his letter to the chief secretary, Kanoongo drew attention to the "alarming and substandard conditions" in the NGO run shelters he visited. The shelters come under the purview of the Delhi Urban Shelter Improvement Board of the state.

The NHRC member highlighted that at Shelter Home-1 at Urdu Park there were inadequate toilet facilities for inmates and human faeces were found over the seats. In terms of safety, not only was there a lack of lighting inside and outside the premises, women inmates reportedly had no choice but to bathe in an open area outside the washroom and mentioned that, at times, outsiders could be seen peeping over the boundary walls. Moreover, there was no security guard at night.

"Only 10 beds were available for 25 residents and due to shortage of bedding, many residents were forced to sleep on the floor and there was lack of enough blankets. The shelter was infested with rats and food provisions were inadequate," Kanoongo stated.

Similar observations have been made with regards to Shelter Home - 2 at Jama Masjid where there were only three bathrooms and eight toilets to accommodate 250 residents and these too were littered with human and animal faeces. The caretaker was unaware of the exact number of residents and there were some inmates with permanent homes in the city who too were staying at the shelter for years.

At the shelter home in Roshanara Road too there were just four toilets for 40 inmates, no heating or common recreation facility for residents.

NHRC sends notice to Keonjhar, Sambalpur DMs over dam safety

<https://www.orissapost.com/nhrc-sends-notice-to-keonjhar-sambalpur-dms-over-dam-safety/>

Post News Network Updated: January 3rd, 2025, 09:30 IST in State, Top Stories

Keonjhar: The National Human Rights Commission (NHRC) has directed the District Magistrates (DMs) of Keonjhar and Sambalpur to take immediate steps to ensure the safety of people living near the Hadagarh and Hirakud dams. The notice follows a complaint filed by senior lawyer and human rights activist Radhakant Tripathi in December.

The apex rights body has asked the authorities to take appropriate action within eight weeks. Tripathi highlighted that the Hadagarh dam, built on the Salandi River in Keonjhar district, serves residents in both Keonjhar and Bhadrak districts. He noted that an embankment was constructed to protect the local population from rising river waters, but the dam has weakened over time, requiring urgent repairs and restoration. Tripathi also raised concerns over the safety of the Hirakud dam, alleging that it too is in dire need of repairs, restoration, and sediment recovery. In the complaint, he pointed to the recent devastating floods in Kerala, which were attributed to issues with dam safety, as evidence of the potential dangers posed by poorly maintained dams. In his complaint, Tripathi claimed that dam safety audits are not being conducted properly in a timely manner. Despite the existence of the Dam Safety Act 2021 and the National Dam Safety Authority, many dams across India are operating without adequate safety measures, which he argues puts people's lives at risk.

He further highlighted that by 2025, more than 1,000 dams in the country will be at least 50 years old. Over time, factors such as reduced water-holding capacity and shrinking premises have weakened both earthen and concrete dams, leading to increased flood risks. Tripathi also pointed to the risks associated with dams in earthquake-prone areas, particularly in the Himalayan basin. There are 6,000 dams in India, with 80 per cent of them being over 25 years old. Of these, 234 dams are more than 100 years old. Tripathi called for urgent measures to ensure dam safety, providing additional facts and data to the NHRC in support of his claims. In response, the NHRC issued notices to the DMs of Keonjhar and Sambalpur, instructing them to take necessary actions within eight weeks.

NHRC ने बांध सुरक्षा को लेकर क्योँझर, संबलपुर डीएम को नोटिस भेजा

<https://jantaserishta.com/local/odisha/nhrc-issues-notice-to-keonjhar-sambalpur-dms-over-dam-safety-3742696#>

3 Jan 2025 5:15 AM GMT

Keonjhar क्योँझर: राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने क्योँझर और संबलपुर के जिलाधिकारियों (डीएम) को हदागढ़ और हीराकुंड बांधों के पास रहने वाले लोगों की सुरक्षा सुनिश्चित करने के लिए तत्काल कदम उठाने का निर्देश दिया है। यह नोटिस वरिष्ठ वकील और मानवाधिकार कार्यकर्ता राधाकांत त्रिपाठी द्वारा दिसंबर में दायर की गई शिकायत के बाद जारी किया गया है। सर्वोच्च अधिकार निकाय ने अधिकारियों से आठ सप्ताह के भीतर उचित कार्रवाई करने को कहा है। त्रिपाठी ने इस बात पर प्रकाश डाला कि क्योँझर जिले में सालंदी नदी पर बना हदागढ़ बांध क्योँझर और भद्रक दोनों जिलों के निवासियों की सेवा करता है। उन्होंने कहा कि स्थानीय आबादी को नदी के बढ़ते पानी से बचाने के लिए एक तटबंध बनाया गया था, लेकिन समय के साथ बांध कमजोर हो गया है, जिसके लिए तत्काल मरम्मत और जीर्णोद्धार की आवश्यकता है। त्रिपाठी ने हीराकुंड बांध की सुरक्षा पर भी चिंता जताई और आरोप लगाया कि इसकी भी मरम्मत, जीर्णोद्धार और तलछट वसूली की सख्त जरूरत है।

शिकायत में, उन्होंने केरल में हाल ही में आई विनाशकारी बाढ़ का हवाला दिया, जिसे बांध सुरक्षा के मुद्दों के लिए जिम्मेदार ठहराया गया था, जो खराब रखरखाव वाले बांधों से उत्पन्न संभावित खतरों का सबूत है। त्रिपाठी ने अपनी शिकायत में दावा किया कि बांध सुरक्षा ऑडिट समय पर ठीक से नहीं किए जा रहे हैं। बांध सुरक्षा अधिनियम 2021 और राष्ट्रीय बांध सुरक्षा प्राधिकरण के अस्तित्व के बावजूद, भारत भर में कई बांध पर्याप्त सुरक्षा उपायों के बिना चल रहे हैं, जिससे लोगों की जान जोखिम में है। उन्होंने आगे बताया कि 2025 तक देश में 1,000 से अधिक बांध कम से कम 50 साल पुराने होंगे। समय के साथ, कम जल धारण क्षमता और सिकुड़ते परिसर जैसे कारकों ने मिट्टी और कंक्रीट दोनों तरह के बांधों को कमजोर कर दिया है, जिससे बाढ़ का खतरा बढ़ गया है। त्रिपाठी ने भूकंप संभावित क्षेत्रों, खासकर हिमालयी बेसिन में बांधों से जुड़े जोखिमों की ओर भी इशारा किया। भारत में 6,000 बांध हैं, जिनमें से 80 प्रतिशत 25 साल से अधिक पुराने हैं। इनमें से 234 बांध 100 साल से अधिक पुराने हैं। त्रिपाठी ने अपने दावों के समर्थन में एनएचआरसी को अतिरिक्त तथ्य और डेटा प्रदान करते हुए बांध सुरक्षा सुनिश्चित करने के लिए तत्काल उपाय करने का आह्वान किया। जवाब में, एनएचआरसी ने क्योँझर और संबलपुर के जिलाधिकारियों को नोटिस जारी कर आठ सप्ताह के भीतर आवश्यक कार्रवाई करने का निर्देश दिया।

Pushpa 2 stampede case: Court to rule on actor Allu Arjun s bail plea today

<https://www.hindustantimes.com/india-news/pushpa-2-sandhya-theatre-stampede-case-court-to-rule-on-actor-allu-arjun-bail-plea-today-101735885073955-amp.html>

ByHT News Desk Jan 03, 2025 12:40 PM IST

The incident occurred on December 4 at Sandhya Theatre, when a massive crowd gathered to see Allu Arjun, leading to a stampede in which Revathi lost her life.

Allu Arjun's bail hearing in connection with the Sandhya Theatre stampede case, which resulted in the death of a 35-year-old woman named Revathi and critical injuries to her son, is scheduled for Friday, January 3 at Hyderabad's Nampally court. The arguments in the case have been concluded.

The incident occurred on December 4 during the premiere of Pushpa 2: The Rule at Sandhya Theatre, when a massive crowd gathered to see Allu Arjun, leading to a stampede in which Revathi lost her life and her child sustained serious injuries.

Allu Arjun was arrested on December 13 in connection with the incident and released the same day on a ₹50,000 bond after the Telangana High Court granted him four weeks of interim bail. A case was registered against Allu Arjun, his security team, and the theatre management under various sections of the Bharatiya Nyaya Sanhita (BNS) at Chikkadpally police station based on a complaint by Revathi's family.

On December 24, Bhaskar, the father of the injured child, shared that his son had begun to respond after 20 days of critical care. He expressed gratitude to Allu Arjun and the Telangana government for their support.

The following day, December 25, Allu Aravind, film producer and father of Allu Arjun, announced a financial support package of ₹2 crores for Sri Tej, the injured child, and his family.

Latest: NHRC seeks action taken report

The National Human Rights Commission (NHRC) has called for an inquiry by a senior police officer into the allegations surrounding the Sandhya Theatre stampede case and requested "needful action" on the matter, news agency PTI reported.

According to the proceedings, the complainant highlighted that a woman died, allegedly "due to lathi charge" by Chikkadpally police who were accompanying Allu Arjun during the promotional event for Pushpa 2. The stampede caused "serious injuries" to the woman and her two children, the complainant stated.

"He has further alleged that lathi charge resorted to by police officials and lack of necessary arrangements, when film star Allu Arjun entered the theatre, resulted in the death" of the woman and injuries to her children, the commission noted.

The complainant urged the NHRC to "intervene" and take "necessary action on erring police officials who had resorted to the lathi charge," the proceedings added.

"Therefore, let a copy of the complaint be transmitted to the Commissioner of Police, Hyderabad, to have the allegations inquired by a senior rank police officer, ensure the needful action and submit the detailed action taken report to the Commission within four weeks," the NHRC instructed.

The proceedings also mentioned the vacancy in Telangana State Human Rights Commission (SHRC), stating, "However, as per the website of the Telangana State Human Rights Commission, all the posts of the Chairperson and Members are lying vacant in the SHRC, hence, there is no possibility of taking cognisance by the Commission in the matter."

(With ANI, PTI inputs)

Pushpa 2 stampede: NHRC Seeks Action Taken Report From Police

<https://www.bizzbuzz.news/State/Telangana/pushpa-2-stampede-nhrc-seeks-action-taken-report-from-police-1347565>

The commission took action on January 1 and has sought a detailed action taken report within four weeks

By Bizz Buzz 3 Jan 2025

New Delhi: The NHRC has sought an action taken report within four weeks from the Hyderabad police chief on the death of a woman in a stampede at a theatre in the Telangana capital early December where 'Pushpa 2' movie was screened, according to the case's proceedings.

The National Human Rights Commission (NHRC) has also said that the allegations in the stampede case be inquired by a senior rank police officer and sought "needful action" on it. The complaint was filed with the NHRC on December 5 and registered on December 17, as per the proceedings.

The commission took action on January 1 and has sought a detailed action taken report "within four weeks". A 35-year-old woman died during the stampede at the Sandhya Theatre in Hyderabad on December 4 where the Allu Arjun-starrer 'Pushpa 2' movie was screened and her eight-year-old son was hospitalised.

Following the incident, a case was registered against Allu Arjun, his security team, and the theatre management under different sections of Bharatiya Nyaya Sanhita (BNS) at the Chikkadpally police station based on a complaint by the deceased woman's family. Allu Arjun was arrested by the city police in connection with the death of the woman on December 13.

The Telangana High Court granted him a four-week interim bail on the same day and he was released from a prison in Hyderabad on December 14. According to the proceedings, the complainant has drawn attention of the commission towards death of a woman allegedly "due to lathi charge" by the police of Chikkadpally who accompanied Allu Arjun during a promotional show of 'Pushpa 2'. The stampede that happened there resulted in "serious injuries" to the woman and her two children, the complainant said.

"He has further alleged that lathi charge resorted to by police officials and lack of necessary arrangements, when film star Allu Arjun entered the theatre, resulted in the death" of the woman and injuries to her children, it said. The complainant has requested the "intervention" of the NHRC to take "necessary action on erring police officials who had resorted to the lathi charge," it adds.

Pushpa 2 worldwide box office collection day 29: Allu Arjun film to cross ₹1800 crore today ahead of bail hearing

<https://www.hindustantimes.com/entertainment/telugu-cinema/pushpa-2-worldwide-box-office-collection-day-29-allu-arjun-film-to-cross-1800-crore-today-ahead-of-bail-hearing-101735884950103-amp.html>

https://www.bizzbuzz.news/entertainment/pushpa-2-collects-this-much-worldwide-in-29-days-1347610#google_vignette

ByNeeshita Nyayapati Jan 03, 2025 12:38 PM IST

Pushpa 2 worldwide box office collection day 29: Sukumar's Allu Arjun, Rashmika Mandanna, Fahadh Faasil-starrer released in theatres on December 5.

Pushpa 2 worldwide box office collection day 29: Even as Allu Arjun heads to Nampally court in Hyderabad for his bail hearing on Friday in the stampede case, his recent film Pushpa 2: The Rule is all set to cross the ₹1800 crore mark worldwide. The film's team announced on Thursday that the film has collected over ₹1799 crore worldwide in four weeks. (Also Read: Pushpa 2 stampede case: National Human Rights Commission asks for detailed report in 4 weeks from Hyderabad CP)

Pushpa 2: The Rule worldwide box office

The Pushpa team announced on their social media that the film had collected over ₹1799 crore in 28 days worldwide. Sharing a new poster of Arjun as Pushpa Raj, they wrote, "#Pushpa2TheRule is RULING THE INDIAN BOX OFFICE with its record breaking run. The WILDFIRE BLOCKBUSTER GROSSES 1799 CRORES WORLDWIDE in 4 weeks." This brings the film closer to Dangal's over ₹2000 crore worldwide collection.

As per Sacnilk, Pushpa 2: The Rule collected ₹69.75 crore net in four weeks taking its total to ₹1189.85 crore net in India. Despite the film nearing a month of release, it remains strong at the box office irrespective of competition. It remains to be seen if the Sankranthi releases, especially Shankar's Ram Charan-starrer Game Changer, will cause a dent in collections.

NHRC seeks action taken report

On December 4, Arjun visited Sandhya Theatre in Hyderabad for the premiere of Pushpa 2: The Rule. The crowd there became unruly, resulting in the death of a woman and the hospitalisation of her young son in critical condition. The police arrested Arjun on December 13, and while the Nampally court sent him to a 14-day remand, the Telangana HC granted him interim bail.

The National Human Rights Commission (NHRC) has sought an action taken report within four weeks from the Hyderabad police chief. NHRC has also said that the allegations in the stampede case be inquired by a senior rank police officer and sought "needful action" on it, according to PTI. It is based on a complaint by an attorney that alleges the police's 'lathi charge' as the reason for causing chaos, resulting in the woman's death.

'Reference to Sanatan, Hindu evokes baffling reaction from misguided souls', says Jagdeep Dhankhar

<https://www.hindustantimes.com/india-news/reference-to-sanatan-hindu-evokes-baffling-reaction-from-misguided-souls-says-jagdeep-dhankhar-101735888981978-amp.html>

ByHT News Desk Jan 03, 2025 01:21 PM IST

Dhankhar said global disciplines are embracing the Vedanta philosophy, there are "some" who dismiss Vedanta and Sanatani texts as "regressive."

Vice President of India Jagdeep Dhankhar on Friday said that the reference to Sanatan and Hindu in India evokes "baffling reactions" from "misguided people". While addressing the International Congress of Vedanta at the Jawaharlal Nehru University (JNU), Dhankhar said that people who react to these terms "without understanding the depths of the words and their deep meaning are misguided souls driven by a dangerous ecosystem."

Dhankhar said it was ironical and painful that in this country "reference to Sanatan, reference to Hindu evokes baffling reaction beyond comprehension."

"Rather than understand the depth of these words, their deep meaning, people tend to be in a reaction mode at the drop of a hat," PTI quoted Dhankhar as saying.

The Vice President dubbed such people "souls that are misguided themselves." He said such persons are "driven by a dangerous ecosystem that is a threat not only to society but also to themselves."

The vice president said that while global disciplines are embracing the Vedanta philosophy, there are "some in this land of spirituality" who dismiss the Vedanta and Sanatani texts as "regressive."

"This dismissal often stems from perverted, colonial mindsets, inefficient understanding of our intellectual heritage. These elements work in a structured manner, in a sinister fashion," the vice president added.

Jagdeep Dhankhar on Hindus attacked in Bangladesh

This is not the first time when Dhankhar has spoken on Hindutva. Last October, the Vice President indirectly slammed the attacks on Hindus in Bangladesh following the ouster of Sheikh Hasina. "They are mercenaries of something which is totally antithetical to human rights. We are too tolerant and being too tolerant to such transgressions is not appropriate. Think if you were one of those," PTI quoted Dhankhar as saying at the foundation day celebrations of the **National Human Rights Commission**.

"Look at the kind of barbarity, torture, traumatised experience of boys, girls, and women," he said.

Vice President Dhankhar Slams 'Misguided Reactions' To Sanatan, Hinduism: 'Originating From Colonial Mindsets'

<https://www.oneindia.com/india/vice-president-dhankhar-slams-misguided-reactions-to-sanatan-hinduism-originating-from-colonial-4032377.html>

By Amit Vasudev | Published: Friday, January 3, 2025, 14:25 [IST]

Vice President Jagdeep Dhankhar on Friday remarked that references to Sanatan and Hinduism in India often provoke "baffling reactions" from "misguided individuals."

Speaking at the International Congress of Vedanta at Jawaharlal Nehru University (JNU), Dhankhar noted that such reactions arise from a lack of understanding of the profound meaning behind these terms. He criticised those who react without proper comprehension as "misguided souls influenced by a dangerous ecosystem."

"It is ironic and painful that in this country, reference to Sanatan or Hinduism evokes baffling reactions beyond comprehension," Dhankhar said, as quoted by PTI. "Rather than delving into the depth and significance of these words, people tend to react impulsively," he added. The Vice President described such individuals as "misguided souls" driven by "a dangerous ecosystem that poses a threat not only to society but also to themselves."

Dhankhar further pointed out that while global disciplines are increasingly embracing Vedanta philosophy, some within India dismiss Vedanta and Sanatani texts as "regressive." "This rejection often originates from distorted, colonial mindsets and an insufficient understanding of our intellectual heritage. These forces operate in a systematic and insidious manner," he stated.

On Attacks Against Hindus in Bangladesh This is not the first time Dhankhar has addressed issues related to Hindutva. In October, he indirectly criticised the attacks on Hindus in Bangladesh following the ousting of Sheikh Hasina. "They are mercenaries of something that is completely antithetical to human rights. We are overly tolerant, and such tolerance towards these transgressions is inappropriate. Consider if you were one of the victims," PTI quoted Dhankhar during the **National Human Rights Commission's** foundation day celebrations.

He also described the atrocities as barbaric, highlighting the "torture and traumatic experiences" faced by men, women, and children.

खुले बोरवेल-ट्यूबवेल से होने वाली दुर्घटनाओं की रोकथाम के लिये सुरक्षा संबंधी दिशा-निर्देश जारी

https://shekhawatilive.com/safety-guidelines-issued-to-prevent-accidents-caused-by-open-borewells-and-tube-wells.html#google_vignette

Shekhawati Live19 hours ago

सीकर, अतिरिक्त जिला कलेक्टर रतन कुमार ने बताया कि राष्ट्रीय मानवाधिकार आयोग, नई दिल्ली द्वारा जल शक्ति मंत्रालय भारत सरकार के द्वारा जारी सार्वजनिक सूचना "खुले या परित्यक्त बोरवेल, ट्यूबवेल में छोटे बच्चों के गिरने से होने वाली घातक दुर्घटनाओं की रोकथाम-विनियम" की अक्षरशः पालना सुनिश्चित किये जाने के लिए निर्देशित किया गया है।

उन्होंने बताया कि उच्चतम न्यायालय द्वारा दिये गये दिशा-निर्देशों की पालना में समस्त विकास अधिकारी, अधीशाषी अभियन्ता कार्यवाही करना सुनिश्चित करें:- भूमि,परिसर के मालिक द्वारा बोरवेल, ट्यूबवेल के निर्माण से पहले कम से कम 15 दिन पूर्व ग्राम पंचायत को लिखित रूप से सूचित किया जावे। प्रत्येक पंचायत समिति स्तर पर, उनके अधिकार क्षेत्र में संचालित ड्रिलिंग रिगों के पंजीकरण और ड्रिल किए गए कुओं का ग्रामवार, ग्राम पंचायत वार डेटाबेस तैयार किया जावे। ग्राम पंचायतें यह सुनिश्चित करें कि:-कुएं के पास निर्माण के समय साइनबोर्ड का निर्माण किया जावे, जिस पर कुएं के निर्माण,पुनर्वास के समय ड्रिलिंग एजेंसी का पूरा पता एवं उपयोगकर्ता एजेंसी, कुएं के मालिक का पूरा पता लिखा जावे।

निर्माण के दौरान कुएं के चारों ओर कांटेदार तार की बाड़ या कोई अन्य उपयुक्त अवरोध खड़ा किया जावे। कुएं के आवरण के चारों ओर 0.50/0.50/0.60 मीटर (जमीनी स्तर से 0.30 मीटर ऊपर और जमीन के स्तर से 0.30 मीटर नीचे) नाप वाले सीमेंट, कंक्रीट प्लेटफॉर्म का निर्माण कर स्टील प्लेट को वेल्डिंग करके या बोल्ट और नट के साथ केसिंग पाइप पर एक मजबूत कैप लगाकर वेल असेंबली की कैपिंग किया जावे।

ग्राम पंचायत द्वारा यह सुनिश्चित किया जावे कि पम्प की मरम्मत के समय ट्यूबवेल को खुला नहीं छोड़ा जावे एवं कार्य पूरा होने के बाद मिट्टी के गड्डों और नालियों को भर दिया गया हो। मुख्य कार्यकारी अधिकारी, जिला परिषद् द्वारा यह सुनिश्चित किया जावे कि उपरोक्त दिशानिर्देशों का पालन किया जा रहा है एवं संबंधित एजेंसियों के माध्यम से बोर होल, ट्यूबवेल की स्थिति के बारे में उचित निगरानी जांच की जा रही है एवं जिला कलेक्टर को इस संबंध में नियमित रूप से सूचित किया जावे। ग्राम पंचायत, पंचायत समिति स्तर पर खोदे गए बोरवेलों, नलकूपों की स्थिति,उपयोग में आने वाले कुओं की संख्या, बोरवेलों, नलकूपों की संख्या जो खुले पाए गए, बोरवेलों, नलकूपों की संख्या जो जमीन के स्तर तक ठीक से भरे हुए हैं और शेष जमीन तक भरे जाने वाले बोरवेलों, ट्यूबवेलों की निगरानी ग्राम पंचायत द्वारा की जावे एवं उक्त सूचना पंचायत समिति स्तर पर संकलित की जावे। उक्त सूचना नियमित रूप से मुख्य कार्यकारी अधिकारी जिला परिषद् के माध्यम से जिला कलेक्टर को उपलब्ध करवाई जावे।

उन्होंने निर्देश दिये कि यदि कोई बोरवेल, ट्यूबवेल किसी भी स्तर पर 'त्याग' कर दिया जाता है, तो ग्राम पंचायत द्वारा संबन्धित एजेंसियों द्वारा 'परित्यक्त' है एवं बोरवेल, ट्यूबवेल को जमीनी स्तर तक ठीक से भर दिया गया है, का एक प्रमाण पत्र प्राप्त किया जावे एवं परित्यक्त कुओं का निरीक्षण भी संबन्धित एजेंसी, विभाग द्वारा करवाया जाना सुनिश्चित करें। उपरोक्त ऐसे सभी आंकड़ों की जानकारी पंचायत समिति स्तर पर संकलित कर मुख्य कार्यकारी अधिकारी, जिला परिषद् के माध्यम से जिला कलेक्टर को समय-समय पर उपलब्ध करावें इसके अलावा, केन्द्रीय भू-जल विभाग के दिशा-निर्देशों के अनुसार यदि मौजूदा कुआ यांत्रिक विफलता के कारण निष्क्रिय हो जाता है, तो निष्क्रिय कुएं को ठीक से सील कर दिया जाएगा। उपयोगकर्ता को इस संबंध में दस्तावेजी प्रमाण प्रस्तुत करना आवश्यक होगा।

जगदीप धनखड़ ने सनातन और हिंदू धर्म पर भ्रामक प्रतिक्रियाओं की निंदा की

<https://hindi.oneindia.com/news/india/jagdeep-dhankhar-slams-misguided-reactions-sanatan-hinduism-originating-from-colonial-mindsets-011-1192559.html>

By OneindiastaffTime Updated: Friday, January 3, 2025, 15:35 [IST]

Jagdeep Dhankhar:जगदीप धनखड़ ने "गुमराह व्यक्तियों" की "भ्रामक प्रतिक्रियाओं" पर चिंता व्यक्त की है। उनका मानना है कि ये प्रतिक्रियाएँ राष्ट्र की प्रगति के लिए हानिकारक हैं। धनखड़ ने इस बात पर ज़ोर दिया कि इस तरह के रवैये देश के विकास में बाधा डालते हैं।

वह उन लोगों की आलोचना करते हैं जो, उनके अनुसार, स्थिति को पूरी तरह समझे बिना आवेगपूर्ण तरीके से काम करते हैं। उन्होंने कहा, "सार्थक बातचीत में शामिल होने के बजाय, वे आवेगपूर्ण कार्यों का सहारा लेते हैं।"

गुमराह करने वाली कार्रवाइयों पर चिंता

धनखड़ इन व्यक्तियों को "गुमराह आत्मा" कहते हैं जो व्यापक तस्वीर को देखने में विफल रहते हैं। उनका तर्क है कि उनके कार्य न केवल उन्हें नुकसान पहुंचाते हैं बल्कि सामाजिक पारिस्थितिकी तंत्र को भी बाधित करते हैं। वह राष्ट्रीय सद्भाव के लिए एक संतुलित दृष्टिकोण के महत्व पर जोर देते हैं।

उन्होंने आगे विस्तार से बताया कि कैसे इन व्यक्तियों के दर्शन "प्रतिगामी" हैं और भारत की समृद्ध विरासत को विकृत करते हैं। उन्होंने कहा, "यह विकृत दृष्टिकोण हमारी सांस्कृतिक विरासत को कमजोर करता है," और अधिक जानकारीपूर्ण दृष्टिकोण अपनाने का आग्रह किया।

हिंदुत्व की आलोचना और ऐतिहासिक संदर्भ

अक्टूबर में, धनखड़ ने हिंदुत्व की कुछ व्याख्याओं की आलोचना की थी। उन्होंने इस बात पर प्रकाश डाला कि कैसे कुछ कथाएँ ऐतिहासिक तथ्यों और परंपराओं को गलत तरीके से प्रस्तुत करती हैं। उन्होंने कहा,

"उन्होंने अल्पसंख्यकों के अधिकारों के प्रति उल्लेखनीय सम्मान दिखाया है," उन्होंने अधिक सहिष्णु समाज की दिशा में उनके प्रयासों की प्रशंसा की।

मानवाधिकार चिंताएँ

राष्ट्रीय मानवाधिकार आयोग के हाल के समारोहों में मानवाधिकार उल्लंघन की रिपोर्टें शामिल रहीं। इनमें पुरुषों, महिलाओं और बच्चों को प्रभावित करने वाले अत्याचार और दुर्व्यवहार के मामले शामिल थे। ऐसी घटनाएं मानवाधिकार संरक्षण सुनिश्चित करने में जारी चुनौतियों को उजागर करती हैं।

पीटीआई ने बताया कि आज की दुनिया में इन उल्लंघनों को बर्बर और अनुचित माना जाता है। आगे और उत्पीड़न को रोकने के लिए इन मुद्दों को संबोधित करना तत्काल आवश्यक है।

'पुष्पा 2' भगदड़ मामले: NHRC ने हैदराबाद पुलिस प्रमुख से एटीआर मांगी

<https://jantaserishta.com/local/tehangana/pushpa-2-stampede-case-nhrc-seeks-atr-from-hyderabad-police-chief-3743502#>

<https://jantaserishta.com/local/tehangana/tehangana-human-rights-commission-issues-notice-on-sandhya-theatre-incident-3743842#>

3 Jan 2025 9:42 AM GMT

New Delhi नई दिल्ली: मामले की कार्यवाही के अनुसार, एनएचआरसी ने हैदराबाद के पुलिस प्रमुख से दिसंबर की शुरुआत में हैदराबाद के एक थिएटर में भगदड़ में एक महिला की मौत पर चार सप्ताह के भीतर कार्रवाई रिपोर्ट मांगी है, जहां 'पुष्पा 2' फिल्म दिखाई गई थी।

राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने यह भी कहा है कि भगदड़ मामले में आरोपों की जांच एक वरिष्ठ रैंक के पुलिस अधिकारी द्वारा की जानी चाहिए और इस पर "आवश्यक कार्रवाई" की मांग की। कार्यवाही के अनुसार, एनएचआरसी में शिकायत 5 दिसंबर को दर्ज की गई थी और 17 दिसंबर को पंजीकृत की गई थी।

आयोग ने 1 जनवरी को कार्रवाई की और "चार सप्ताह के भीतर" विस्तृत कार्रवाई रिपोर्ट मांगी है। 4 दिसंबर को हैदराबाद के संध्या थिएटर में भगदड़ के दौरान एक 35 वर्षीय महिला की मौत हो गई, जहां अल्लू अर्जुन अभिनीत 'पुष्पा 2' फिल्म दिखाई गई थी और उसके आठ वर्षीय बेटे को अस्पताल में भर्ती कराया गया था। घटना के बाद, मृतक महिला के परिवार की शिकायत के आधार पर चिक्कड़पल्ली पुलिस स्टेशन में भारतीय न्याय संहिता (बीएनएस) की विभिन्न धाराओं के तहत अल्लू अर्जुन, उनकी सुरक्षा टीम और थिएटर प्रबंधन के खिलाफ मामला दर्ज किया गया था।

अल्लू अर्जुन को 13 दिसंबर को महिला की मौत के सिलसिले में शहर की पुलिस ने गिरफ्तार किया था। तेलंगाना उच्च न्यायालय ने उसी दिन उन्हें चार सप्ताह की अंतरिम जमानत दी और उन्हें 14 दिसंबर को हैदराबाद की जेल से रिहा कर दिया गया।

कार्यवाही के अनुसार, शिकायतकर्ता ने आयोग का ध्यान चिक्कड़पल्ली की पुलिस द्वारा कथित तौर पर "लाठीचार्ज" के कारण एक महिला की मौत की ओर आकर्षित किया है, जो 'पुष्पा 2' के प्रचार शो के दौरान अल्लू अर्जुन के साथ थी।

शिकायतकर्ता ने कहा कि वहां हुई भगदड़ के कारण महिला और उसके दो बच्चों को "गंभीर चोटें" आईं। इसमें कहा गया है, "उन्होंने आगे आरोप लगाया है कि फिल्म स्टार अल्लू अर्जुन के थिएटर में प्रवेश करने पर पुलिस अधिकारियों द्वारा लाठीचार्ज और आवश्यक व्यवस्थाओं की कमी के कारण महिला की मौत हो गई और उसके बच्चे घायल हो गए।" शिकायतकर्ता ने एनएचआरसी से "हस्तक्षेप" करने का अनुरोध किया है ताकि लाठीचार्ज करने वाले "गलत पुलिस अधिकारियों पर आवश्यक कार्रवाई" की जा सके। कार्यवाही के अनुसार, "इसलिए, शिकायत की एक प्रति हैदराबाद के पुलिस आयुक्त को भेजी जाए, ताकि वरिष्ठ रैंक के पुलिस अधिकारी द्वारा आरोपों की जांच की जा सके, आवश्यक कार्रवाई सुनिश्चित की जा सके और चार सप्ताह के भीतर आयोग को विस्तृत कार्रवाई रिपोर्ट प्रस्तुत की जा सके।"

मोदी सरकार से ईसाइयों के मुद्दे पर कड़े सवाल पूछे जाने चाहिए : डेरेक ओ ब्रायन

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विदेशी अंशदान विनियमन अधिनियम (एफसीआरए) का हथियार के रूप में इस्तेमाल और मणिपुर के लोगों को नजरअंदाज क्यों किया गया.

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कोलकाता. तृणमूल नेता डेरेक ओ ब्रायन ने शुक्रवार को कहा कि नरेंद्र मोदी सरकार से ईसाई समुदाय के मुद्दे पर कठोर सवाल पूछे जाने चाहिए, जिसमें यह भी शामिल है कि विदेशी अंशदान विनियमन अधिनियम (एफसीआरए) का हथियार के रूप में इस्तेमाल और मणिपुर के लोगों को नजरअंदाज क्यों किया गया. शुक्रवार को एक लेख में ओ ब्रायन ने कहा कि ईसाई समुदाय की आवाज को केंद्र सरकार के समक्ष उठाया जाना चाहिए. तृणमूल के राज्यसभा सांसद ने कहा कि ये कठिन सवाल हैं, जो प्रधानमंत्री नरेंद्र मोदी से पूछे जाने चाहिए. कई क्रिसमस बीत चुके हैं. अब जवाब मांगे जाने चाहिए. ओ ब्रायन ने पूछा : आपने क्रिसमस दिवस को सुशासन दिवस में बदलने का प्रयास क्यों किया? आप ईसाई समुदाय द्वारा संचालित संस्थाओं को विशेष रूप से निशाना बनाने के लिए विदेशी अंशदान विनियमन अधिनियम (एफसीआरए) का हथियार के रूप में उपयोग क्यों कर रहे हैं? सरकार वक्फ बिल को आगे क्यों बढ़ा रही है और अल्पसंख्यक बनाम अल्पसंख्यक क्यों खेल रही है, खासकर केरल में? आप कभी भी नफरत भरे भाषणों और सांप्रदायिक अपशब्दों की निंदा करते हुए एक शब्द भी क्यों नहीं कहते? तृणमूल नेता ने आरोप लगाया कि अल्पसंख्यकों द्वारा संचालित संस्थाओं पर हमले बढ़ रहे हैं और सवाल किया कि ईसाइयों के खिलाफ हिंसा की घटनाएं क्यों बढ़ रही हैं? उन्होंने कहा कि भारत के **राष्ट्रीय मानवाधिकार आयोग** ने 2014 के बाद से दो बार संयुक्त राष्ट्र की मान्यता क्यों खो दी? क्या आपको फादर स्टेन स्वामी याद हैं? सिपर? स्ट्रा?, मौत? आदिवासी अधिकार कार्यकर्ता और जेसुइट पादरी स्वामी की जुलाई 2021 में कोविड-19 से संक्रमित होने के बाद हृदयाघात से हिरासत में मृत्यु हो गयी थी. ओ ब्रायन ने कहा कि सार्वजनिक जीवन के अपने दो दशकों में, जिसमें संसद में तीन कार्यकाल भी शामिल हैं, मैंने कई विषयों पर लेख लिखे हैं, लेकिन भारत में चर्च पर कभी कोई लेख नहीं लिखा. यह पहली बार है. इसे लिखे जाने की जरूरत थी. इस विषय पर और अधिक चुप्पी मुझे भी इसमें भागीदार बना देगी. ओ ब्रायन ने कहा कि सीबीसीआइ द्वारा बुलायी गयी बैठक में ईसाई सांसदों द्वारा कई मुद्दे उठाये गये, जिसके दौरान उन्होंने चर्च निकाय से फोटो अवसर पर रोक लगाने का आग्रह किया. तृणमूल नेता ने कहा कि ईसाई नेतृत्व को उन लोगों के खिलाफ आवाज उठानी चाहिए, जो संविधान की रक्षा नहीं कर रहे हैं.